

**THE GOA CO-OPERATIVE SOCIETIES
(AMENDMENT) BILL, 2022**

(BILL No. 24 of 2022)

A

BILL

further to amend the Goa Co-operative Societies Act, 2001 (Goa Act 36 of 2001).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Co-operative Societies (Amendment) Act, 2022.

(2) It shall come into force at once.

2. Amendment of section 123A.— In section 123A of the Goa Co-operative Societies Act, 2001 (Goa Act 36 of 2001) for sub section (3), the following sub section shall be substituted, namely:-

“(3) If the retiring Chairman to whom a direction has been issued under sub- section (2) without sufficient cause fails to comply with such direction, he shall be liable to pay fine of rupees two thousand per day of delay in handing over of charge to the newly elected Chairman from the date of issuance of directions by the Registrar till the actual date of handover of charge. Such fine shall not be paid from the funds of the society but shall be recovered from the defaulting retired Chairman”;

(ii) after sub-section(3), the following new sub-sections shall be inserted, namely:—

“(4) The retiring Chairman shall pay such fine so payable under sub-section (3) to the Registrar by way of challan in the Government treasury and a self attested copy of the receipt of the paid challan shall be submitted to the Registrar within thirty days of handing over the charge.

(5) On failure of the retiring chairman to pay fine within the time limit specified under sub-section (4), the same shall without prejudice to any other mode of recovery, be recoverable as an arrears of land revenue.

(6) The provisions of sub-sections (3), (4) and (5) shall mutatis mutandis apply in case, the newly elected/nominated Chairman, Administrator or any other Office bearer, as the case may be, without sufficient cause, fails to take over custody of books, records, cash, security and other property belonging to a co-operative society.”

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The Bill has been passed by the Legislative
Assembly of the State of Goa on 21st July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

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(BILL No. 24 of 2022)

(As Passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

